

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 393 OF 2018**

**&**

**IA NO. 1888 OF 2018**

**Dated : 1<sup>st</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mumbai Electric Workers Union**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kisore Kumar S.Shetty  
Mr. Suraj S.

Counsel for the Respondent(s) : Mr. Salim Inamdar  
Mr. Hasan Murtaza  
Ms. Divya Anand for R-2

**ORDER**

Those respondents, who have not yet filed reply, if any, may file the same, on or before 22.04.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 06.05.2019 with advance copy to the other side.

List the matter on **20.05.2019**. Interim order, if any, shall continue till the next date of hearing.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur )  
Chairperson**

*tpd/kt*